61

tes in Sri Lanka and this affected repatriation. An increase in the tea estate wages in Sri Lanka acted as an incentive for repatriates to delay their departure to the extent possible. There have also been sometimes delays in the completion of formalities, such as payment of provident fund, gratuity, preparation exchange controls, etc.

to Questions

(c) and (d) The position is indicated below: —

Cash assets brought by repatriates		No. of repatriates arrived during the period	
		1-7-76 to 30-6-77	1-7-78 to 30-6-79
(i) Less than Rs. 5.000/	•	9,560	6,182
(ii) Less than Rs. 10.000/- but more than Rs. 5000/-	8	2,062	1,076
(iii) Above Rs. 10,000/	æ	579	162

Free legal aid to the members belong- ing to Scheduled Castes

354. SHRI IBRAHIM KALANIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Administration has announced free legal aid to the members belonging to the Scheduled Castes;

fb) if so, what are the details in this regard;

(c) what is the number of persons v/ho have taken benefit under the said scheme till the 30th May, 1980;

(d) whether the Central Government propose to extend the scheme to all over India; if so, what are the details of the proposal;

(e) whether Government propose to extend the said scheme to ex-servicemen, members of minority communities, blind and disabled persons and if so, what are the details in this regard; and

(f) if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR) (a) Harijan Welfare Board, Delhi Administration has recently announced a Scheme for providing Legal Assistance to Harijans in Union Territory of Delhi. (b) A copy of the Scheme giving details is annexed with the reply. *[See Appendix CXIV, Annex-ure No. 28].*

(c) The Scheme has come into effect from May, 1980 and so far no application for assistance under the Scheme is reported to have been received.

(f) The (d) to Central Govern ment will consider free legal aid ad vice to ex-servicemen. members of minority communities, blind and dis abled persons at the time when an All India Scheme for Legal Aid to the needy is formulated.

Opening of more Radio Stations in Gujarat

355. SHRI IBRAHIM KALANIYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have received letters and representations from various quarters (including M.Ps from Gujarat) for the opening of some more Radio Stations in Gujarat;

(b) if so, what are the details in this regard and what action Government have taken thereon; and

(c) whether Government have any proposal under consideration to establish a Radio Station at Bhavanagar in Gujarat?

64

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

(b) The requests relate to setting up of new radio stations at Surat, Ahwa (Dang), Porbandar and Bhavnagar. However, it has not been found possible to accede to these re quests owing to financial constraints and relative priorities.

(c) There is no proposal to set up a Radio Station at Bhavnagar which is already within the primary grade service area of the radio stations at Rajkot and Ahmedabad. Moreover, 'there is an approved sixth Plan scheme for upgradation of the power of the transmitter at Rajkot. When this is implemented, there will be still better reception in the area.

Payment of bills of the newspapers/ periodisals

5JB6, SHRIMATI PRATIBHA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it i_s a fact that the DAVP is making payment of bills from media within five weeks:

(b) whether private advertising agencies approved by the DAVP for work of public sector firms take very long time to make payments to media though they collect money from public sector advertisers;

(c) what steps Government have taken or propose to take to ensure that small publishers are not harassed by these agencies; and

(d) what are the reasons for not compelling the private agencies to follow payment schedule standards set up by the DAVP itself?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir. (b) Yes, Sir. Complaints are occasionally received from the newspapers] periodicals that they are not getting payments ^f their bills from the accredited advertising agencies or making certain allegations about the discriminatory practices by certain accredited advertising agencies in the matter of payment to non-IENS members.

(c) and (d) Such complaints are immediately looked into by the DAVP and if these are found to be correct, accreditation of defaulting advertising agencies is withdrawn or they are advised to take corrective measures.

Inter-State river water disputes

357. DR. LOKESH CHANDRA: SHRIMATI AZIZA IMAM: SHRI BISHAMBHAR NATH PANDE: Will the Minister of IRRIGATION be pleased to state:

(a) the details of the steps taken by the Central Government for the speedy solution of the inter-State river disputes for taking up large river valley projects jointly by the Central and the State Governments; and

(b) what are the hydel power projects that have been delayed due to these river disputes during the last three years?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): (a) The main river water disputes pending relate to the use and development of the waters of the Godavari, Cauvery and Yamuna basins. The present position of these disputes and the details of efforts made to resolve them are as under:

Godavari Basins; In the case of Godavari, from time to time, the party States had entered into various agreements for the distribution of waters. The Godavari Water Disputes Tribunal set UD under the Inter-State Water Disputes Act, 1956, in its report submitted to the Central Government on the 27th Nov-